

(b) The results of the Survey were published in Report No. 18 entitled "Survey of Carbon Disulphide, Hydrogen Sulphide and Sulphur Dioxide Hazards in the Viscose Rayon Industry in India." The recommendations mainly relate to measures for the control of hazards due to the toxic chemicals in the various processes met with in the industry through such arrangements as enclosure of processes, exhaust arrangement, improvement in ventilation, routine estimations of the concentration of the chemicals in the atmosphere, routine medical check up of workers, shorter hours of work, use of protective clothing etc.

(c) The Chief Inspectors of Factories of the respective States were requested to get the recommendations implemented in the Viscose Rayon Factories.

Food Corporation of India as Producing Agent

2551. SHRI VIRENDRAKUMAR SHAH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Food Corporation of India has drawn the attention of Government to the need to make the Corporation the main procuring agent in place of the State Governments on the ground that the Corporation has to take necessary blames for supplying foodgrains of inferior quality dumped on it by the surplus States; and

(b) Government's stand on the Corporation's request and also the reasons for granting permission for procuring inferior quality wheat at high prices ignoring the consumer's interest ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) It is the Government's policy to extend the activities of the Food Corporation of India in the field of procurement to the maximum extent possible. However, the precise role of Food Corporation in each State depends on the local conditions and the system of procurement adopted by the State Government. The State Governments have been advised to employ the Food Cor-

poration of India as far as possible and if necessary to draw up a phased programme for making the Food Corporation of India the sole purchasing agency in the States. The Government had decided to purchase rain-affected wheat which was slightly discoloured but otherwise fit for human consumption at a discount up to Rs. 5 per quintal in order to protect the interests of the farmers.

हथियाई गई तथा हरिजनों को वितरित की गई भूमि

2552. श्री रामस्वरूप विद्यार्थी :
श्री जगेश्वर यादव :

क्या लाला तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि प्रत्यक्ष राज्य में कितने एकड़ भूमि हथियाई गई जिसका स्वामित्व अधिकार हरिजनों को दिया गया ?

लाला, कृषि, सामुदायिक विकास और सहकार मंत्रालय में राज्य मन्त्री (श्री अन्नासाहिब शिंदे) : राज्य सरकारों ने भूमि हथियार्ह गई भूमि को मान्यता प्रदान नहीं की है। अतः इस पर हरिजनों अधिकार अन्य किसी वर्ग के व्यक्तियों के स्वामित्व अधिकारों का मान्यता देने का प्रश्न ही नहीं होता।

Bombay Session Court Judgement on E. S. I. Doctors

2553. SHRI K. LAKKAPPA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have taken note of the recent judgement of the Bombay Session Court deciding E. S. I. doctor a public servant; and

(b) whether these E. S. I. doctors employed under the E. S. I. Scheme are so declared in the Act ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) No such judgement has been brought to the notice of Government,

(b) No.